Sciences and Technology, Trivandrum, Kerala for the year 1987-88, and Audit Report thereon.

(c) Statement by Government accepting the above Report. [Placed in Library. See No. LT-8084/89 for (a) to (c)].

(ii) (a) Annual Report and Accounts of the Indian Association for the Cultivation of Science, Calcutta, for the year 1987-88, together with the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-8083/ 89, for (a) and (b)].

MESSAGE FROM THE LOK SABHA

Appropriation (No. 4) Bill, 1989

SECRETARY-GENERAL: Madam, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 4) Bill, 1989, as passed by Lok Sabha at its sitting held on the 31st July, 1989.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of the Bill on the Table of the House.

THE DEPUTY CHAIRMAN: We now take up Special Mentions. Shri Kahnu Charan Lenka.

SHRI LAL K. ADVANI (Madhya Pradesh): Madam Deputy Chairman, before the Special Mentions are taken up, I would like to make a submission.

THE DEPUTY CHAIRMAN: Mr. Lenka, please wait. Let me hear Mr. Advani.

RE QUESTION HOUR

SHRI LAL K. ADVANI (Madhya Pradesh): Madam, before the Special Mentions are taken up, I would like to refer to what happened this morning. This morning's episode is unprecedented in the annals of the Rajya Sabha. We would not have protested otherwise. I hold that it is the responsibility of the Chair to see that the Government does not indulge in any dilatory tactics to prevent the House from posing...(Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. I will give my ruling. Let me hear him first. (Interruptions)

SHRI I.AL K. ADVANI: Madam, here was an important question in which the name of Mr. Vajpayee and mine were bracketed. Both of us were to pose supplementaries. There was half-an-hour remaining. My colleague put a brief question though the main question was a longish one. But the reply given by the hon. Minister was deliberately intendned to prevent the House from raising supplementaries ... (Interruptions)

THE DEPUTY CHAIRMAN: Let me hear him first. (Interruptions)

SHRI LAL K. ADVANI: Let me complete, Madam. (Interruptions)

THE DEPUTY CHAIRMAN: Do not interrupt Mr. Advani. Please sit down. This is not the way to behave. I can handle the situation. Don't worry. He is asking me a question and I can answer it. Please keep quiet.

SHRI LAL K. ADVANI: Madam, what I am pointing out is. (Interruptions)

SHRI JAGESH DESAL (Maharashtra): Madam, on a point of order. (Interruptions)

श्रीलाल कृष्ण म्राडवाणीः अगर कोई एक मैम्बर इधर का सवाल पूछते हुए ज्यादा समय लेता है...(व्यवघान)... THE DEPUTY CHAIRMAN: Mr. Jagesh Desai, let Mr. Advani complete first (Interruptions)

SHRI JAGESH DESAI: You have already announced 'Special Mentions'.

THE DEPUTY CHAIRMAN: It is entirely up to the Chair to identify anybody. Do not teach me the rules... • (Interruptions)

SHRI GURUDAS DAS GUPTA: (West Bengal): Madam, they do not have confidence in the Chair. (Interruptions)

SHRI JAGESH DESAI: Madam, please allow me. (Interruptions) What I pointed out was that you had already announced 'Special Mentions' (Interruptions)

THE DEPUTY CHAIRMAN: I have allowed Mr. Advani to speak. I will allow you also to speak. But let him complete first. (Interruptions)

श्री लाल कु.ण प्राडवाणी : उपसमा-पी जी, सादी। अनुभव में यह जो भव्द है डाइले रो टैक्टिन, यह अपोजीशन पर भी एप्लाई होता है, गवर्नमेंट पर भी एप्लाई होता है और जब भी कभी पक्ष या विक्ष जानबूझकर के डाइलेटरी टैक्टिस को अपनाए इन दुष्टि स कि चर्चा पूरी न हो नके या प्रश्न पूरे न पूछे जा सकें ... (व्यवधान)

SHRI DIPEN GHOSH (West Bengal): Madam, I have got a point...

THE DEPUTY CHAIRMAN: No point. Let me deal with Mr. Advani first. (Interruptions)

SHRI SURESH KALMADI (Maharashtra): Madam, the hon. Minister was only giving a detailed reply. (Interruptions)

उपसमापति: ग्राप चुन रहिए। ग्रापसे नहीं पूछा है, चेनर ने पूछा है, चेनर जवाब दे देगी। I am going to give my ruling. Why don't you have patience? Let him finish. (Interruptions) Mr. Advani, I would request you to be very brief because we have o^{ther} Business.

श्रीलाल कृष्ण ग्रःडवाणीः यह गुझे इन्टरप्ट नहीं करते ता मैं झब तक बोल चुका होता ।

उपसभापति जी, ग्राज ग्राधे घंटे के बाद भी नम्बर दो िंसका सवाल था, मेरा, उसको पूरक प्रश्न पूछने का भी प्रवतर न मिले ग्राः तक वर्भा राज्य सभा के इतिहा में ऐसा नहीं हुआ होगा गौर अगर होता है तो अध्यक्ष जो है वह इंटरवीन करके डाइलेटरी टेक्टिंग को रोकता है। ग्रा का प्रिडिंस बहुत गलत है ग्रार में निवेदन करूंग कि अध्यक्ष जो इस पर विचार करें कि विपक्ष को प्रोटेस्ट क्यों करना पड़ा। धगर पूरक सवाल होते तो जवाब उनके दिए जा सकते थे।

रक्षा मंत्री (श्री के सी पन्त): श्वाडवाणी जी इन बात के साक्षी हैं कि जब ग्रटल जी ने संवाल किया तो मैंने समय बचाने के लिए मुख्त उर सा जवाब दिया, बहुत छटा ज्वाब दिया। वल्कि मैंने यह कहा कि इनको पढ़ें ताकि दोहराना न पड़े श्रीर मैंने समय बचाने की पूरी कोशिश की। ग्राग्ने कहा कि इतना छोटा जवाब दिया, इतना लंबा सवाल मैंने पूछ है। श्वब ग्रगर मैं गलत कह रहा ह ता ग्रटल जी मुझे टोक देंगे। मैं यह समझा उनकी बात न कि वे लंबा जवाब चाहते हैं... (व्यवधान)

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): You have to give correct answer.

SHRI DIPEN GHOSH (West Bengal): You cannot take advantage of any...

THE DEPUTY CHAIRMAN: You should know manners, Mr. Dipen Ghosh. He is on his legs. He is replying to Mr. Advani (Interruptions). This is the way you are hearing him. Special

THE DEPUTY CHAIRMAN: Just a minute. I am a Member of this House for the last 9 years and I have seen that one question has taken one hour. So, this is nothing new. (Interruptions). What happened in the Question Hour is not my concern. You can discuss it with the Chairman. So, the matter is over. (Interruptions).

SHRI M. S. GURUPADASWAMY (Karnataka): Madam, may I seek your permission, not on this?

THE DEPUTY CHAIRMAN: Everyday people ask for permission. I have called for special mention. Let him finish the special mention. I have already identified.

SHRI M. S. GURUPADASWAMY: This is very important. Shri Mayadas has given an interview in the Indian Express. This is dated 30th July.

THE DEPUTY CHAIRMAN: You seek the permission of the Chairman and discuss it with him. (Interruptions) No. no. nothing. (Interruptions)

SHRI M. S. GURUPADASWAMY: This is a very serious matter. They have not made any statement. (Interruptions)

THE DEPUTY CHAIRMAN: I request the Members to please sit down. We are not discusing Mayadas in this House. There is some procedure for raising any issue. You write to the Chairman. If he gives permission, we can discuss it.

SHRI LAL K. ADVANI: Let the report be placed in the House. (Interruptions).

THE DEPUTY CHAIRMAN: The matter is closed now. I am not giving permision. I have identified Mr. Lenka for special mention. SHRI DIPEN GHOSH: Here is a report which says Mr. Chidambaram's report is connected with the foreign agents of Bofors.

SHRI M. S. GURUPADASWAMY: The agreement between the Government of India and Bofors has become untenable.

THE DEPUTY CHAIRMAN: Now let Mr. Lenka make his special mention. Before that the Home Minister wants to introduce a Bill.

CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1989

THE MINISTER OF HOME AF-FAIRS (SHRI BUTA SINGH): Madam, I beg to move for leave to introduce a Bill to amend the Criminal Law Amendment Act, 1961.

The question was put and the motion was adopted.

SHRI BUTA SINGH: Madam, I introduce the Bill.

SPECIAL MENTIONS

Need for Flood Protection Measures in Orissa

SHRI KAHNU CHARAN LENKA (Orissa): Madam, I want to mention a very serious situation existing in this country. Some States in India are every year being affected by floods. I do not find any seriousnesson the part of the Government to tackle this situation. Every year, the country is losing heavily by these floods.

Madam, Orlessa is one of the chronically affected States in India. There are so many major rivers flowing through this State. There is Mahanadi with 880 kilometre length, Brahmani with 700 kilometre length, Baitarani with 385 kilometre length, Rushikulya with 200 kilometre length, Budhabalang with 164 kilometre length and Salandi with 160 kilometer length. These major rivers cause havoc